

in formulating the National Youth Policy. They are also being involved in the implementation of the programmes.

[*Translation*]

Civil Amenities in Authorised and Un-Authorised colonies in Delhi

2579. SHRI RAM BADAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether civic amenities are being provided by the Government in authorised and unauthorised colonies of Delhi during the current year;

(b) if so, the details thereof separately; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). Delhi Administration has reported that provision of civic amenities are being carried out in unauthorised regularised colonies as below:-

- (i) Construction of pucca/brick paved roads;
- (ii) Construction of drains;
- (iii) Laying of water supply lines;
- (iv) Laying of sewer lines; and
- (v) provision of parks and other community facilities wherever land is available.

The Administration has also decided that in unauthorised colonies which had come into existence prior to 1.1.1981 and which have not been regularised, water supply and electricity facility may be provided.

[*English*]

National Commission for Welfare of Backward Classes

2580. SHRI ANBARASU ERA: Will the Minister of WELFARE be pleased to state:

(a) whether the Government propose to set up a National Commission for the Welfare of backward classes; and

(b) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) No. Sir, Rather, Government is considering to set up a backward classes Development Corporation.

(b) The details of the backward classes Development Corporation are being worked out.

Housing Projects in A.P. with HUDCO Assistance

2581. SHRI SOBHANADREESWARA RAO YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the projects under consideration of HUDCO to meet the housing problem of Vijayawada city of Andhra Pradesh; and

(b) the details of the proposals pending with HUDCO for sanction relating to state of Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Two schemes for construction of Night Shelters for Footpath Dwellers for a loan of Rs. 2.14 crores submitted by Vijayawada Municipal Corporation have been submitted to Housing and Urban Development Corporation (HUDCO).

(b) 41 housing schemes for a loan amount of Rs. 17.60 crores and one urban infrastructure scheme for a loan amount of Rs. 11.20 crores from various agencies in the State of Andhra Pradesh are at various stages of processing in HUDCO. In addition, 123 schemes for a loan amount of Rs. 122.20 crores are pending with various borrowing agencies in the State of Andhra Pradesh for compliance of various requirements as per HUDCO guidelines.

Juvenile Courts

2582. SHRI VIRENDRA SINGH:
SHRI RAMESH CHAND
TOMAR:
SHRI BHAGWAN SHANKAR
RAWAT:
SHRIMATI MAHENDRA
KUMARI:

Will the Minister of WELFARE be pleased to state:

(a) the names of the States where Juvenile Courts and reforms houses have so far been set up for juvenile delinquents under Juvenile Justice Act;

(b) whether most of the State Government have not taken any action in this regard; and

(c) if so, the steps being taken by the Union Government in this regard?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) According to the information available Juvenile Courts have been established in the States of Haryana, Karnataka, Mizoram, Punjab, Nagaland, Union Territory of Delhi, Lakshadweep and Pondicherry.

Where no Juvenile Court has been established for any area, the powers under

the Juvenile Justice Act, 1986 shall be exercised in that area by the District Magistrate, or the Sub-Divisional Magistrate or Judicial Magistrate of the first class, as the case may be.

Reform houses for juvenile delinquents are not set up under the provisions of the Act. However, Observation Homes, Special Homes and After care institutions are set up under the Act.

(b) and (c). The implementation of the Juvenile Justice Act, 1986, vests with the States/U.Ts. The matter is pursued with the States/U.Ts to set up Juvenile Courts in accordance with the provisions of the Act.

Demand to Increase Seats in LLM Courses in Delhi University

2583. SHRI RAMESH CHAND TOMAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government are aware that a large number of students are unable to get admission in LLM in the Delhi University;

(b) whether there is a demand for increasing the seats of LLM course;

(c) if so, the action contemplated by the Government in this regard;

(d) whether the Government also propose to allow students who secured more than 55 per cent mark in LLB to appear in the entrance test for LLM;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (f). According to the informa-